To be published in the Gazette of India, Part-II, Section 3, Sub-Section (i)]
Government of India
Ministry of Commerce and Industry
(Department of Industrial Policy and Promotion)
Central Boilers Board

New Delhi, the 8th November, 2006.

Notification

G.S.R. 280.- Whereas the draft regulations further to amend the Indian Boiler Regulations, 1950 were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923), in Part-II, Section 3, sub-section (i) of the Gazette of India dated the 12th August, 2006, vide notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) (Central Boilers Board), number G.S.R. 200, dated the 7th August, 2006 for inviting objections and suggestions from all persons likely to be affected thereby till the expiry of the period of forty-five days from the date on which the copies of the said Gazette notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 30th August, 2006;

And whereas no objections or suggestions have been received within the specified period in respect of the amendments contained in this notification;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923, the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

1. (1) These regulations may be called the Indian Boiler (Third Amendment) Regulations, 2006.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950 (hereinafter referred to as the said regulations), in regulation 376, after clause (ff) the following clause shall be inserted, namely:-

“(fff) For Captive Boilers and Waste Heat Boilers (Fired and Unfired) used exclusively in continuous process plants, the inspection shall be carried out in accordance with the provisions of Appendix JB. The boilers used in corrosive environment such as Sulphuric acid plants shall not be covered under the provisions of Appendix JB.”.
3. In the said regulations, in regulation 377, after clause (b), the following clause shall be inserted, namely:

“(c) Captive Boilers and Waste Heat Boilers (Fired and Unfired) used exclusively in continuous process plants need not be hydraulically tested for issue of certificate every year:

Provided that the inspection of such boilers is carried out as per the provisions of regulation 376.”

4. In the said regulations, in Form XIX, for the words and letters “DETAILS TO BE FURNISHED ALONGWITH APPLICATION FOR INSPECTION OF BOILER AFTER TWELVE MONTHS OF THE CERTIFICATION UNDER APPENDIX ‘JA’,” the words and letters “Details to be furnished alongwith application for Inspection of Boiler after twelve months of the certification under Appendix JA and Appendix JB” shall be substituted.

5. In the said regulations, in regulation 385, the following regulation shall be substituted, namely:

“385 Registration fee.- The required fee to accompany an application under sub-section (1) of section 7 of the Act shall be:

<table>
<thead>
<tr>
<th>Boiler Rating</th>
<th>Fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>Not exceeding 10 sq. meters</td>
<td>Rs.720/-</td>
</tr>
<tr>
<td>Exceeding 10 sq. meters but not exceeding 30 sq. meters</td>
<td>Rs.960/-</td>
</tr>
<tr>
<td>Exceeding 30 sq. meters but not exceeding 50 sq. meters</td>
<td>Rs.1080/-</td>
</tr>
<tr>
<td>Exceeding 50 sq. meters but not exceeding 70 sq. meters</td>
<td>Rs.1320/-</td>
</tr>
<tr>
<td>Exceeding 70 sq. meters but not exceeding 90 sq. meters</td>
<td>Rs.1560/-</td>
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<tr>
<td>Exceeding 90 sq. meters but not exceeding 110 sq. meters</td>
<td>Rs.1800/-</td>
</tr>
<tr>
<td>Exceeding 110 sq. meters but not exceeding 200 sq. meters</td>
<td>Rs.2040/-</td>
</tr>
<tr>
<td>Exceeding 200 sq. meters but not exceeding 400 sq. meters</td>
<td>Rs.2280/-</td>
</tr>
<tr>
<td>Exceeding 400 sq. meters but not exceeding 600 sq. meters</td>
<td>Rs.2640/-</td>
</tr>
<tr>
<td>Exceeding 600 sq. meters but not exceeding 800 sq. meters</td>
<td>Rs.2880/-</td>
</tr>
<tr>
<td>Exceeding 800 sq. meters but not exceeding 1000 sq. meters</td>
<td>Rs.3240/-</td>
</tr>
<tr>
<td>Exceeding 1000 sq. meters but not exceeding 1200 sq. meters</td>
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<tr>
<td>Exceeding 1200 sq. meters but not exceeding 1400 sq. meters</td>
<td>Rs.4320/-</td>
</tr>
<tr>
<td>Exceeding 1400 sq. meters but not exceeding 1600 sq. meters</td>
<td>Rs.5040/-</td>
</tr>
<tr>
<td>Exceeding 1600 sq. meters but not exceeding 1800 sq. meters</td>
<td>Rs.5400/-</td>
</tr>
<tr>
<td>Exceeding 1800 sq. meters but not exceeding 2000 sq. meters</td>
<td>Rs.6000/-</td>
</tr>
<tr>
<td>Exceeding 2000 sq. meters but not exceeding 2200 sq. meters</td>
<td>Rs.6480/-</td>
</tr>
<tr>
<td>Exceeding 2200 sq. meters but not exceeding 2400 sq. meters</td>
<td>Rs.7200/-</td>
</tr>
<tr>
<td>Exceeding 2400 sq. meters but not exceeding 2600 sq. meters</td>
<td>Rs.7560/-</td>
</tr>
<tr>
<td>Exceeding 2600 sq. meters but not exceeding 2800 sq. meters</td>
<td>Rs.8160/-</td>
</tr>
<tr>
<td>Exceeding 2800 sq. meters but not exceeding 3000 sq. meters</td>
<td>Rs.8640/-</td>
</tr>
</tbody>
</table>
Above 3000 sq. meters, for every 200 sq.meters or part thereof an additional fee of Rs.240/- shall be charged:

Provided that the Chief Inspector may direct that no fee shall be payable in respect of a fresh application made in pursuance of sub-section (2) of section 14 of the Act.”.

6. In the said regulations, in regulation 395, for clause (b), the following clause shall be substituted, namely:-

“(b) (i) The fees for examination of plans and the particulars of materials, design and construction of steam pipes before the commencement of manufacture of the steam pipes shall be at the rate of Rs. 40/- for 30 meters of piping or part thereof, subject to a minimum of Rs.60/-, inclusive of all fittings excepting the fittings like de-superheaters, steam receivers, feed heaters and separately fired superheaters. For any fittings like de-superheaters, steam receivers, separators and flanges, the fee shall be Rs.180/- for each category of such identical fittings.

(ii) The fees for examination of lay out plans of steam pipes shall be Rs.30/- per 30 metres of piping or part thereof, subject to a minimum of Rs.60/-, inclusive of all fittings, except fittings like de-superheaters steam receivers, feed heaters and separately fired superheaters. For any fittings like de-superheaters, steam receivers and separators, the fee shall be Rs.180/- for each such fittings.”.

7. In the said regulations, in regulation 395 A,-

(i) for sub-regulation (3), the following sub-regulation shall be substituted, namely:-

“(3) For inspection of tubes and pipes, the fee shall be charged at the rate of Rs.180/- per metric tonne or a fraction thereof.”;

(ii) for sub-regulation (6), the following sub-regulation shall be substituted, namely:

“(6) For inspection of pipe fittings other than forged pipe fittings, the fees shall be charged as under:-

(a) up to and including 50mm, for 100 kg. or a fraction thereof: Rs.60/-

(b) over 50mm and up to and including 100mm for 450 kg. or fraction thereof: Rs.300/-

(c) over 100mm for 900 kg. or a fraction thereof Rs.600/-”.
8. In the said regulations, for regulation 395 B, the following regulation shall be substituted, namely:

“395 B. Fees for inspection of pipes.-

(a) for the pipes of nominal bore not exceeding 100mm inclusive of all fittings excepting fittings like desuperheaters, steam-receivers, feed heaters and separately fired super-heaters Rs.250/- for 30 metres of pipes or part thereof;

(b) for pipes of nominal bore exceeding 100mm inclusive of all fittings excepting fittings like desuperheaters, steam receivers, feed heaters and separately fired superheaters Rs.600/- for 30 metres or part thereof;

(c) fee for inspection of fittings like feed water heater, desuperheater, steam receiver, separators and separately fired superheaters Rs.600/- for each such fitting.”.

9. In the said regulations, for regulation 395 C, the following regulation shall be substituted, namely:

“395 C Fee for inspection of valves.– Fees for inspection of valves shall be charged as under:

(1) Subject to a minimum inspection fee of Rs.600/- per inspection for the valves, the inspection fee shall be charged as under:

(a) upto 25mm Rs.10/- per piece

(b) above 25mm and upto 100mm Rs.30/- per piece

(c) above 100mm and upto 250mm Rs.180 per piece

(d) above 250mm Rs.480 per piece

(2) Fees for inspection of flanges shall be charged as under:

(i) for forged and cast flanges:

(a) upto and including 25mm for a batch of 50 or part thereof: Rs.150/-
(b) upto and including 25mm for a batch of 100 or part thereof: Rs.260/-
(c) over 25mm upto and including 50mm for a batch of 50 or part thereof: Rs.290/-
(d) over 50mm upto and including 100mm for a batch of 25 or part thereof: Rs.290/-
(e) over 100mm upto and including 250mm for a batch of 10 or part thereof: Rs.310/-
(f) over 250mm for a batch of 5 or part thereof: Rs.360/-

(ii) for plate flanges:

The fees shall be charged at half the rate as charged for forged and cast flanges.”.

10. In the said regulations, for regulation 395 G, the following regulation shall be substituted, namely:

“395 G. Fee for inspection of spares and scantlings:

(i) Spares – For all types of coils, namely, economiser coils, superheater coils, reheater coils, the fee for inspection shall be charged on the basis of surface area as provided in Regulation 385.

(ii) Scantlings – The fee for inspection of scantlings shall be charged as under:

(a) for outside surface area not exceeding 1 sq. metre Rs.600/-
(b) for outside surface area exceeding 1 sq. metre but not exceeding 3 sq. metres Rs.720/-
(c) for OSA exceeding 3 sq. metres but not exceeding 5 sq. metres Rs.840/-
(d) for OSA exceeding 5 sq. metres but not exceeding 7 sq. metres Rs.1200/-
(e) for OSA exceeding 7 sq. metres but not exceeding 9 sq. metres Rs.1440/-
(f) for OSA exceeding 9 sq. metres but not exceeding 11 sq. metres Rs.1800/-

For outside surface area exceeding 11 sq. metres a fee of Rs.60/- shall be charged for every 2 sq. metres or part thereof subject to a maximum of Rs.6000/-”.

11. In the said regulations, the regulations 438 to 499 (both inclusive) shall be omitted.

12. In the said regulations, for regulation 533, the following regulation shall be substituted, namely:

“533. Registration fee. – An application for registration of Economiser shall be accompanied by appropriate fee as specified below:-
For economiser rating not exceeding 50 sq. mtrs Rs.600/-
For economiser rating exceeding 50 sq. mtrs but not exceeding 100 sq. mtrs Rs.720/-
<table>
<thead>
<tr>
<th>Economiser Rating</th>
<th>Fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>exceeding 100 sq. mtrs but not exceeding 150 sq. mtrs</td>
<td>Rs.840/-</td>
</tr>
<tr>
<td>exceeding 150 sq. mtrs but not exceeding 200 sq. mtrs</td>
<td>Rs.960/-</td>
</tr>
<tr>
<td>exceeding 200 sq. mtrs but not exceeding 250 sq. mtrs</td>
<td>Rs.1080/-</td>
</tr>
<tr>
<td>exceeding 250 sq. mtrs but not exceeding 300 sq. mtrs</td>
<td>Rs.1140/-</td>
</tr>
<tr>
<td>exceeding 300 sq. mtrs but not exceeding 350 sq. mtrs</td>
<td>Rs.1200/-</td>
</tr>
<tr>
<td>exceeding 350 sq. mtrs but not exceeding 400 sq. mtrs</td>
<td>Rs.1320/-</td>
</tr>
<tr>
<td>exceeding 400 sq. mtrs but not exceeding 450 sq. mtrs</td>
<td>Rs.1440/-</td>
</tr>
<tr>
<td>exceeding 450 sq. mtrs but not exceeding 500 sq. mtrs</td>
<td>Rs.1560/-</td>
</tr>
<tr>
<td>exceeding 500 sq. mtrs but not exceeding 600 sq. mtrs</td>
<td>Rs.1680/-</td>
</tr>
<tr>
<td>exceeding 600 sq. mtrs but not exceeding 700 sq. mtrs</td>
<td>Rs.1800/-</td>
</tr>
<tr>
<td>exceeding 700 sq. mtrs but not exceeding 800 sq. mtrs</td>
<td>Rs.1920/-</td>
</tr>
<tr>
<td>exceeding 800 sq. mtrs but not exceeding 900 sq. mtrs</td>
<td>Rs.2040/-</td>
</tr>
<tr>
<td>exceeding 900 sq. mtrs but not exceeding 1000 sq. mtrs</td>
<td>Rs.2160/-</td>
</tr>
</tbody>
</table>

Above 1000 sq. metres for every 200 sq. metres or part thereof, an additional fee of Rs.120/- shall be charged.”.

13. In the said regulations, after Appendix JA, the following Appendix shall be inserted, namely:

“A. Waste Heat Boilers (Fired) / CO-Boilers working at a pressure upto 50 Kgs. /sq.cm & upto 20 years of age used exclusively in continuous process plant

(1) For Waste Heat Boilers (Fired) / CO-Boilers working at a pressure upto 50 Kgs. /sq.cm & upto 20 years of age used exclusively in continuous process plant shall be subjected to Hydraulic Test at pressure equivalent to the working pressure at the expiry of twelve months from the date of inspection carried out in accordance with the procedure provided in regulation 390 and certification of fitness by the concerned Inspector of Boilers in the State, and having satisfied with the operation records as given below, shall be allowed for running for another period of twelve months:-

(a) Operation data for superheater and reheater temperature excursions from the output of Data Acquisition System (DAS);
(b) History of shut downs during the previous year with their causes and actions taken;
(c) Records of any Non-Destructive test carried out on the boiler pressure parts during the year;
(d) Water quality to the boiler is maintained as per the requirement of such boilers and on line data of the quality be provided through Data Acquisition System (DAS);
(e) Boiler tube failure record (location, number of tubes repaired/replaced).
(2) Inspection shall be carried out by the concerned Inspector of Boilers at the expiry of twenty-four months as provided in regulation 390. However, if shutdown of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, Inspector of Boilers shall be duly informed so that inspection can be scheduled during the said shut down period.

B. Waste Heat Boilers (Fired and Unfired) / CO-Boilers working at a pressure upto 50 Kgs. /sq.cm & more than 20 years of age used exclusively in continuous process plant.

Boiler working at a pressure up to 50 kg/cm² and more than 20 years of age shall continue to be subjected to inspection as provided in regulation 390 every year to the satisfaction of Boiler Inspector. However, if Remnant Life Assessment (RLA) as per the provisions of Indian Boiler Regulations, 1950 is carried out on the boiler, than procedure as given at paragraph ‘A’ above would be applicable.

C. Waste Heat Boilers (Unfired) working at a pressure upto 50 Kgs. /sq.cm & upto 20 years of age used exclusively in continuous process plant.

(1) For Waste Heat Boilers (Unfired) working at a pressure upto 50 Kgs. /sq.cm & upto 20 years of age used exclusively in continuous process plant shall be subjected to Hydraulic Test at pressure equivalent to the working pressure at the expiry of twenty four months from the date of inspection carried out in accordance with the procedure provided in regulation 390 and certification of fitness by the concerned Inspector of Boilers in the State, and having satisfied with the operation records as at paragraph A, shall be allowed for running for another period of twelve months.

(2) Inspection shall be carried out by the concerned Inspector of Boilers at the expiry of twenty-four months as provided in regulation 390. However, if shutdown of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, Inspector of Boilers shall be duly informed so that inspection can be scheduled during the said shut down period.

D. Captive Boilers / Waste Heat Boilers (Fired)/HRSGs working at a pressure more than 50 Kgs. /sq.cm & upto 20 years of age used exclusively in continuous process plant.

(1) The Captive Boilers / Waste Heat Boilers (Fired) /HRSGs working at a pressure 50 kg/cm² or more and up to 20 years of age, used exclusively in continuous process plant shall be inspected as detailed below after the expiry of twelve months from the date of inspection carried out in accordance with the procedure provided in regulation 390 and certification of fitness shall be issued by the concerned Inspector of Boilers in State, through inspection of the following records which shall be made available to the Inspector of Boilers at least thirty days before the expiry of the operating certificate,
provided he is satisfied that the boiler can be allowed to be operated for a further period of twelve months.

(a) Operation data for superheater and reheater temperature excursions from the output of Data Acquisition System (DAS);
(b) History of shut downs during the previous year with their causes and actions taken;
(c) Records of any Non-Destructive test carried out on the boiler pressure parts during the year;
(d) Water quality to the boiler is maintained as per the requirement of such boilers and on line data of the quality be provided through Data Acquisition System (DAS);
(e) Boiler tube failure record (location, number of tubes repaired/replaced).

(2) Inspection shall be carried out by the Inspector of Boilers at the expiry of twenty-four months as provided in regulation 390. However, in case shutdown of fifteen days or more is planned any time before expiry of the certification period and after six months of the certification, the Inspector of Boilers shall be duly informed so that complete inspection can be scheduled during the said shut down period.

E. Captive Boilers / Waste Heat Boilers (Fired)/HRSGs working at a pressure more than 50 Kgs. /sq.cm and more than 20 years of age used exclusively in continuous process plant.

Boiler working at a pressure of more than 50 kg/cm² and more than 20 years of age shall continue to be subjected to inspection as provided in regulation 390 every year to the satisfaction of Boiler Inspector. However, if Remnant Life Assessment (RLA) as per the provisions of Indian Boiler Regulations,1950 is carried out on the boiler, than procedure as given at paragraph ‘A’ above would be applicable.”.

F. No. 6(6)/2005-Boilers.

(V.K. GOEL)
Secretary, Central Boilers Board

Note:- The principal regulations were published in the Gazette of India vide S.O. 600, dated the 15th September, 1950 and subsequently amended vide notifications –
(i) G.S.R. 178, dated the 24th March, 1990;
(ii) G.S.R. 179, dated the 24th March, 1990;
(iii) G.S.R. 488, dated the 9th October, 1993;
(iv) G.S.R. 516 dated the 23rd October, 1993;
(v) G.S.R. 634 dated the 25th December, 1993;
(vi) G.S.R. 107 dated the 26th February, 1994; Errata G.S.R. 223 dated the 14th May, 1994;
(vii) G.S.R. 250 dated the 4th June, 1994;
(viii) G.S.R. 402 dated the 13th August, 1994;
(ix) G.S.R. 427 dated the 20th August, 1994;
(x) G.S.R. 562 dated the 12th November, 1994;
(xi) G.S.R. 607 dated the 10th December, 1994;
(xii) G.S.R. 83 dated the 25th February, 1995;
(xiii) G.S.R. 93 dated the 4th March, 1995;
(xiv) G.S.R. 488 dated the 9th November, 1996;
(xv) G.S.R. 582 dated the 28th December, 1996;
(xvi) G.S.R. 59 dated the 25th January, 1997;
(xvii) G.S.R. 117 dated the 1st March, 1997;
(xxiv) G.S.R. 397 dated 14th October, 2000
(xxvi) G.S.R. 496 dated 8th September, 2001
(xxviii) G.S.R. 127 dated 13th April, 2002
(30xi) G.S.R. 203 dated 19th June, 2004
(30xii) G.S.R. 265 dated 7th August, 2004
(30xiii) G.S.R. 32 dated 29th January, 2005
(30xvi) G.S.R. 423 dated 24th December, 2005.

To

The General Manager,
Govt. of India Press,
Ring Road, Maya Puri,
NEW DELHI-110064.